

Order appointing Receiver.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

CORAM :

DATE :

..... PLAINTIFF.

versus

..... DEFENDANT

Upon reading the Notice of Motion herein dated the day of 19 and the affidavits mentioned in the List "A" hereto and upon hearing Advocate for the plaintiff in support of the said Notice of Motion and upon the defendant being called and not appearing and upon proof of service of the said Notice of Motion upon the defendant, it is ordered that Court Receiver, be and he is hereby appointed receiver (without security and without remuneration) of the (here insert description of the property of which the Court Receiver is appointed receiver) And it is further ordered that the tenants of the said immovable property do attorn to and pay to the said receiver the rents in arrears (if any) and the growing rents thereof as they become due, and that the said receiver do have power to file suits to recover such rents and suits in ejectment And it is further ordered that the said receiver do leave and pass his accounts before the Commissioner for Taking Accounts, in the manner provided by the rules of this Court.

And it is lastly ordered that the costs of the plaintiff of the said Notice of Motion and of this order be costs in the cause.

Witness Chief Justice at Bombay aforesaid, this day of 19

By the Court,
Prothonotary and Senior Master.

Sealer

The day of 19 .

Order drawn on the application of

Advocate for